

22.9.2003

Hon. Maj Gen K K Srivastava, AM.

Sri R.C. Pathak learned counsel for the applicant and Sri AM Tripathi brief holder of Sri R.C. Joshi and Sri D.S. Shukla are present on behalf of respondents.

In this OA, filed under Section 19 of the A.T. Act, 1985, the applicant has prayed for relief from Telecommunication Department which has been converted into a corporation known as BSNL. Since, no notification under Section 14 (2) of A.T. Act, 1985, has been issued in respect of newly constituted corporation, this OA is not maintainable before this Tribunal.

The legal position in this regard has been well settled by Division Bench of Hon'ble Delhi High Court in case of Ram Gopal Verma Vs. Union of India & Ors, AISLJ 2002 (1) 352 and Division Bench of <sup>Hon'ble</sup> Mumbai High Court in case of BSNL Vs. A.R. Patil 2002 (3) ATJ 1.

For the reasons stated above the OA is dismissed as not maintainable. However, liberty is given to the applicant to approach appropriate forum.

No costs.

  
A.M.

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